

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-124(PB)/2017**

**IN THE MATTER OF:**

Inox Air Products Pvt. Ltd.

.... Applicant/petitioner

Vs.

Twenty First Century Wire Rods Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Petitioner-Applicant/  
IRP

: Mr. K. Datta, Ms. Prachi Johri,  
Mr. Pawan Kumar, Advocates

For the Respondent

: Shri Divyanshu Rai, Advocate for R-2 to 5

**ORDER**

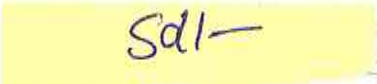
**CA-49(PB)/2018**

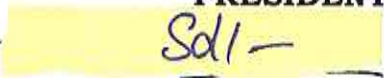
Notice of the application returnable on 1<sup>st</sup> February, 2018.

A copy of the application has already been handed over to the Counsel for the non-applicant-respondent nos. 1 to 5, who seek and is granted 5 days' time to file reply with a copy in advance to the Counsel for the applicant.

Let notice be served on respondent nos. 6 & 7 returnable on 1<sup>st</sup> February, 2018. Process dasti.

List the matter for further consideration on 1<sup>st</sup> February, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**